

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 15 of 2011 &
I.A. Nos. 28, 29, 92, 169 of 2011

Dated : 19th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Lanco Power Limited ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Shanti Bhushan, Sr. Adv. with
Mr. Manu Nair, Mr. Anuj Berry &
Mr. L. Vishwanathan

Counsel for the Respondent(s): Mr. M.G. Ramachandran with
Mr. Apoorve Karol, Mr. Chirag Kher with
Mr. D.C. Arya (Rep.) for R-2
Mr. Aashish Bernard with Mr. Pankaj Goel &
Mr. S.S. Sharma (Reps.) for R-3
Mr. Sudhir Kathpalia for Ms. Suparna Srivastava
For R.5

Appeal No.52 /2011
& IA 87/2011 and IA 88/2011

Chhattisgarh State Power Trading Company LimitedAppellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sudhir Kathpalia for
Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. M.G. Ramachandran with
Mr. Apoorve Karol, Mr. Chirag Kher with
Mr. D.C. Arya (Rep.) for R-2
Mr. Aashish Bernard with Mr. Pankaj Goel &
Mr. S.S. Sharma (Reps.) for R-3

Mr. Manu Nair and Mr. Anuj Benu
Mr. L. Vishwanathan for R-4

ORDER

Post the matters for further hearing on **28.07.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS